

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARMAVIR): (a) According to the Model Standing Orders circulated by the Ministry of Labour to all the employing Ministries/Departments, a casual workman who has completed six months of continuous service in the establishment or under the same employer within the meaning of sub-clause (b) of clause (2) of Section 25B of the Industrial Disputes Act, 1947, shall be brought on to the regular strength of the establishment.

(b) and (c). The draft Model Standing Orders are being followed by the Ministry of Railways. The Ministry of Works & Housing (CPWD) have their own detailed instructions in the form of a manual, where most of the points mentioned in the Model Standing Orders have been incorporated. 'A Central Standing Committee on Bonded, Migrant & Casual Labour' has been constituted by the Ministry of Labour to review, resolve problems/difficulties and to monitor progress.

Payment of Overtime in Ministries

1727. SHRI SHEO SHARAN VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has always and at all times been ensured that the employees detailed on overtime work are supervised by a Supervisory Officer;

(b) the amount of overtime paid during the last financial year, Ministry-wise alongwith a comparative statement of the preceding year; and

(c) the steps taken to curb/abolish the payment of overtime and instead employ more people to do the job thereby helping reduce unemployment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH) (a) Minimum Staff, whether operative or su-

perisory, as required, is detained on overtime.

(b) The figures of expenditure on Overtime Allowance paid in the last financial year i.e. 1980-81 are not yet available. The total amount of expenditure on Overtime Allowance during 1979-80 was Rs. 80,28,54,000 approximately.

(c) The employees are detained for overtime work only in exceptional cases, where the work is of such an urgent nature that it cannot be postponed till the next working day. Instructions already exist that the Ministries/Departments should so arrange the work by making suitable adjustments of staff as to avoid any need to detain staff beyond the normal working hours. Only minimum staff required to perform work which cannot be postponed, is detained for overtime duty. The overtime work being of an occasional and intermittent nature, no regular staff can be employed for such work.

Industrial Licences for West Bengal

1728. SHRI SUDHIR KUMAR GIRI: Will the Minister of INDUSTRY be pleased to state:

(a) whether he is aware that the number of proposals lying with Government since long were sent by the West Bengal Government for setting up of industries in West Bengal;

(b) the reasons for the inordinate delay to issue industrial licence and letters of intent to West Bengal; and

(c) in what time West Bengal Government's proposals will be cleared?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (c) Out of eight industrial licence applications received from various West Bengal Government undertakings during the year 1981, four have already been approved and Letters of Intent issued; and three have been re-